

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 8099 of 2021

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Saheb Murmu. ....**Petitioner**  
Versus  
The State of Jharkhand. ...**Opposite Party**  
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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Gautam Kumar, Advocate  
For the State : Mr. Naveen Kumar Ganjhu, A.P.P.  
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02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sessions Trial No. 21 of 2020 arising out of M.C.A. No. 118 of 2021.

The prayer for bail of the petitioner was earlier rejected twice in B.A. No. 12116 of 2019 and in B.A. No. 9879 of 2020.

It appears that three witnesses have been examined so far and all have been declared hostile by the prosecution. The matter has been compromised between the parties. The petitioner is in custody since 16.07.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-1<sup>st</sup>, Sahibganj in connection with Sessions Trial No. 21 of 2020 arising out of M.C.A. No. 118 of 2021.

(Rongon Mukhopadhyay, J)

*Rakesh/-*